

अवकाश महीबख : उन्होंने जबाब दे दिया है। अगर माननीय सदस्य की तसल्ली नहीं हुई, तो मैं क्या करूँ ?

श्री अटल बिहारी वाजपेयी : मैं ने प्राइमरी एजुकेशन के बारे में पूछा था और ये जवाब दे रहे हैं यूनीवर्सिटी एजुकेशन के बारे में, इस लिये तसल्ली कैसे होगी।

डी० पी० बाबु : कोठारी कमीशन ने रिक्लेमण्ड किया है—

teachers who have completed secondary course and have received two years of professional training of teaching in a primary school they will be getting a minimum of Rs. 150/-; graduates who have received one year's professional training they will get Rs. 220/-

इमलिये कोठारी कमीशन ने प्राइमरी में लेकर यूनीवर्सिटी एजुकेशन तक पे-स्केलिंग रिक्लेमण्ड किये हैं।

SHRI SAMAR GUHA : Whether it is a fact that there has been a number of representations from West Bengal university and college teachers association and also there has been number of agitations, demonstrations before the Parliament as a result of which the former Education Minister, Dr. V. K. R. V. Rao promised on the Floor of the House not once but on several occasions that he will undertake the issue of dealing with the implementation of Kothari Commission recommendations in regard to the university and school teachers of West Bengal.

MR. SPEAKER : It is beyond the scope of the question.

SHRI D. P. YADAVA : It does not relate to the question.

SHRI SAMAR GUHA : On a point of Order, Sir, I think you have treated me less than a primary school boy. I beg you Sir to have lesson classes for us otherwise it will not be possible to know what is relevant and what is not relevant.

If this is not relevant, I do not know what will be relevant.

MR. SPEAKER ; No point of Order is allowed during the Question Hour.

Embezzlement of Public Funds in General Insurance Companies

*1035. SHRI B. V. NAIK : Will the Minister of FINANCE be pleased to state :

(a) whether surcharge proceedings under law are proposed to be instituted against those responsible for embezzlement of public funds in the form of salaries to dummy staff in the General Insurance Companies now nationalised; and

(b) whether this amount so recoverable would be given a set off against the compensation to be payable towards shares ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI) : (a) The insurance companies, whose managements have been taken over under the General Insurance (Emergency Provisions) Act, 1971, were in the private sector and their funds were not, therefore, public funds. However, thought has already been given to the question as to the steps to be taken to remove this malpractice.

(b) The loss caused by this practice would have had the effect of reducing the profits of the insurers concerned as well as their assets. It is the insurer who has thus suffered. In any case, the amounts lost by actions of individuals cannot be set off against compensation to the insurance companies.

SHRI B. V. NAIK : Sir, I would like to know first whether this is an embezzlement of funds or it is not and thereafter if it is an embezzlement whether this action of the previous management comes in the category of civil liability or criminal liability ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : Sir, may I intervene. The hon'ble Member is going into the discussions of the jurisprudence what is the legal nature of the embezzlement. The only point is it is not an embezzlement of public funds because they were the private

properties of the company at that time.

This is the only legal point we can explain.

Embezzlement is embezzlement. It can have both civil and criminal implications.

SHRI B. V. NAIK : I would confine myself to the question of surcharge proceedings. I would like to say that in this very august House the hon. Finance Minister said that our Custodians of today have one commitment and that is the commitment to insurance as a profession. At least those people who have seen this action, whatever terminology we may use for it, and who have been the parties to this sort of action regarding bogus jobs that were held on the muster rolls of these companies at least will they be considered as people not committed to insurance ? The Custodians who now occupy the positions of power and who had been silent spectators for this sort of jobbery, at least, will their commitment to insurance be questioned by the present Government and the hon. Minister ?

SHRIMATI SUSHILA ROHATGI : I can share the concern of the hon. Member regarding this matter. But I can only say that apart from the factor of profitability, there is also the factor of public accountability by the Custodians. I think whatever they do now since they have been taken over by the Parliament, everything has to be accounted for to Parliament. I don't think that in whatever they do, they are concerned with the profit aspect only, but with what they do and how they do. So, the countervailing factor also comes into play.

SHRI INDER J. MALHOTRA : May I know whether the Government is aware of the fact that after the nationalisation of the general insurance, especially of the foreign insurance companies, they have slackened their business and they have slackened their efforts and every day they are doing this. What steps Government propose to take to stop this ?

MR. SPEAKER : It is a general question. It does not arise out of this.

SHRI YESHWANTRAO CHAVAN : *rose*—

MR. SPEAKER : It does not arise out of it.

Assistance to Rajasthan towards Famine-Relief

* 1040. **SHRI N.K. SHARMA** : Will the Minister of FINANCE be pleased to state:

(a) whether the assistance given by the Central Government to Rajasthan Government to tide over the difficulties created by famine is in the form of loan;

(b) whether the state Government wants this amount to be treated as grant;

(c) if so, the reaction of Government thereto; and

(d) whether the Chief Minister of Rajasthan has sought further Central assistance for famine relief and if so, the decision taken ?

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) In accordance with the existing procedure and pattern of assistance both grants and loans have on a provisional basis been released to the Government of Rajasthan towards expenditure on drought relief measures.

(b) Yes Sir.

(c) The funds released on provisional basis will be adjusted into loans and grants as may be admissible on the basis of audited figures of expenditure when received from the Government of Rajasthan.

(d) No request for Central assistance towards drought relief expenditure in the current year has so far been received.

श्री नवल किशोर शर्मा : अध्यक्ष महोदय, राजस्थान में अकाल सरकार पड़ने रहते हैं और राजस्थान की सरकार को इस काम में लिये बहुत रुपया खर्च करना पड़ता है मैं आप के माध्यम से से वित्तमंत्रीजी से जानना चाहता हूँ कि राजस्थान के अकाल पर अब तक सरकार को कितनी धन राशि खर्च करनी पड़ी है ?

दूसरे जो धनराशि अब तक खर्च हुई है, उसमें से कितनी ब्रिस्टोल्स के तौर पर वापस दी